

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

12. IA 2486(MB)2024  
IN  
C.P. (IB)/496(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **21.05.2024**

Name of the Party: State Bank Of India (Through Kamlesh  
Verma)  
Vs  
Advantage Overseas Private Limited

Section 7, 12(2) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Prathamesh Nirkhe i/b Mr. Amit Tungare, Ld. Counsel for the Applicant present through virtual mode.  
**IA 2486(MB)2024**
2. This is an Application filed u/s 12(2) by the Resolution Professional seeking extension of 90 days beyond 180 days for completion of CIRP period.
3. Ld. Counsel for the Applicant submits that the Committee of Creditors in its 6<sup>th</sup> meeting dated 10.04.2024, re-issuance of the Form-G i.e. Invitation of Expression of Interest after discussion, it was recommended by the CoC to provide at least two weeks' time for submission of Expression of Interest and submission of Resolution Plan. Thereafter, the Resolution Professional filed an Application for extension of 90 days to complete the CIR Process.

4. In view of aforesaid submission(s) made by the Applicant, this Bench grants 90 days extension for completion the CIRP period.
5. Accordingly, the present Application is **allowed** and disposed of

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**